

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH. NEW DELHI

OA NO. 3008/2002

*(Signature)*  
This the 2nd day of December, 2002

~~  
HON'BLE SH. V.K. MAJOTRA, MEMBER (A)  
HON'BLE SH. SHANKER RAJU, MEMBER (J)

1. S.J. Bahadur a/a 56 years  
s/o late Sh. Jung Bahadur,  
r/o RZ-2807, Street No.32,  
T.K.D.Extension,  
New Delhi.
2. I.S.Chandel a/a 49 years  
s/o Sh. Daya Ram,  
r/o 38/B, Bari Mogal Sarai,  
New Chandni Chowk,  
New Delhi.
3. R.P.Singh,  
s/o Sh. Uday Singh,  
r/o C-27-A, Gulabbagh Railway Colony,  
Lajpat Nagar, New Delhi.
4. J.K.Mishra  
S/o late Sh. J.N.Mishra,  
r/o C-2/K Railway Colony,  
Lajpat Nagar,  
New Delhi.
5. M.I.Haque  
s/o Mohd. Ibrahim,  
r/o 1/8, Railway Colony,  
Kishan Ganj,  
Delhi-7.
6. Smt. Sarita Bhardwaj  
D/o Sh. Prem Dutta Sharma,  
r/o 115, Railway Colony,  
Savanagar,  
New Delhi.

(By Advocate: Sh. H.P.Chakravarty proxy for  
Sh. T.S.Pandey)

Versus

1. Union of India through  
General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.
2. Chief Personnel Officer,  
Headquarters Northern Railway,  
Baroda House,  
New Delhi.
3. Medical Director,  
Northern Railway,  
Central Hospital,  
New Delhi.

*(Signature)*

4. Sh. Bishambhar Das Chitra,  
Senior Pharmacist,  
Central Hospital,  
Northern Railway,  
Baroda House,  
New Delhi.

(A)

O R D E R (ORAL)

By Sh. Shanker Raju, Member (J)

By an order dated 12.8.2002 directions have been issued to dispose of the representation of the applicant in the light of respondents circular dated 20.5.2002 by passing a detailed and speaking order. In compliance thereof orders passed by the respondents on 25.9.2002 reflect that the seniority list dated 17.4.2002 is not to be acted upon on this disputed seniority until receipt of further directions from the Railway Board based on the decision of the Apex Court in WP (Civil) No.234/2002.

2. In this view of the matter, we are satisfied that the respondents are not acting upon the provisions of seniority list issued on 17.4.2002 and the grievance of the applicant is premature. Accordingly, OA is dismissed as premature.

S Raju

( SHANKER RAJU )  
Member (A)

V.K. Majotra

( V.K. MAJOTRA )  
Member (A)

"sd"